

1	2
Furnace Oil/Low Sulphur High Speed	12288
Light Diesel Oil	480
Lubes	2211
Bitumen	5086
Pet Coke	5900
Others	5214
TOTAL :	136614

Poaching and trafficking

***131. SHRIMATI SYEDA ANWARA TAIMUR:**

SHRI VIJAY JAWAHARLAL DARDA:

Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether a holistic view has been taken regarding poaching and trafficking, as that cannot be contained in isolation in the face of global anti-poaching operations having revealed the ruthlessness and sophistication of poachers; and

(b) if so, whether Government has constituted a pilot task force, comprising high officials from the police, paramilitary forces and environmental officials, to investigate and root out the wildlife mafia, instead of targeting the poor poachers, as sentencing the kingpin only would yield decisive results?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) Taking a holistic view of the problem of poaching and trafficking of wildlife and its products, Ministry of Environment & Forests has constituted the Wildlife Crime Control Bureau, comprising of officials from Forests, Police and Customs. The mandate of the Wildlife Crime Control Bureau includes collection and collation of intelligence related to organized wildlife crime, coordination with State Governments and other authorities in connection with the enforcement of Wildlife (Protection) Act, 1972, developing infrastructure and capacity building for scientific and professional investigation into wildlife crimes and assist State Governments to ensure success in prosecutions related to wildlife crimes. In addition a multi disciplinary Special Coordination Committee on wildlife crime has also been constituted recently. No other task force has been setup.

Establishment of Equal Opportunity Commission

***132. DR. (SHRIMATI) NAJMA A. HEPTULLA:** Will the Minister of MINORITY AFFAIRS be pleased to state:

(a) whether Government is going to establish an Equal Opportunity Commission;

(b) if so, the details of the powers and the mandate of the Commission;

(c) whether there is likely to be overlapping of jurisdiction of this Commission with the existing Commissions; and

(d) if so, whether this problem has been resolved and if not, which Commission is going to prevail in case of overlapping?

THE MINISTER OF STATE OF THE MINISTRY OF MINORITY AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (d) It has already been announced in the President's Address to Parliament on 4th June, 2009 that an Equal Opportunity Commission will be set up by the Government. The report of the expert group to study and recommend the structure and functions of an Equal Opportunity Commission has been examined and the matter is presently under consideration of the Government.

Environmental clearance to SEZ projects in Gujarat

*133. SHRI VIJAYKUMAR RUPANI: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether it is a fact that applications of many SEZ developers from Gujarat are pending before the Ministry for clearance; and

(b) if so, by when they would be cleared?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI JAIRAM RAMESH): (a) and (b) No, Sir. There are two SEZ projects awaiting environment clearance. For the first project of SEZ at Dahej, site map indicating areas falling under Coastal Regulation Zone is awaited from the project proponent. In the case of the second "PhaEZ Park" SEZ project, requisite information has been received recently from the project proponent and the case will be placed before the Expert Appraisal Committee for building sector for consideration in its next meeting scheduled to be held in August 2009. After receipt of the recommendations of EAC, the final decision regarding environment clearance for "PhaEZ Park" will be taken by the Ministry.

Entry of CIL in the capital market

*134. SHRIMATI MOHSINA KIDWAI:

SHRIMATI SHOBHANA BHARTIA:

Will the Minister of COAL be pleased to state:

(a) whether Coal India Limited (CIL) proposes to enter the capital market and to invite private sector for exploration activities;

(b) if so, the facts and details thereof;

(c) whether the Central Government has accorded permission to CIL to enter the capital market; and

(d) if so, to what extent CIL is likely to be benefited?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SRIPRAKASH JAISWAL): (a) and (b) Coal India Ltd. (CIL) has been conferred 'Navratna' status on 24.10.2008, with the express condition that CIL would be listed within 3 years. Accordingly, steps are being taken to convert CIL first into a public limited company and thereafter for its listing.